

C O N T E N T S

**Sixteenth Series, Vol. XXXI, Fourteenth Session, 2018/1940 (Saka)
No. 27, Wednesday, April 04, 2018/Chaitra 14, 1940 (Saka)**

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THE SPEAKER

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THE DEPUTY SPEAKER

Dr. M. Thambidurai

PANEL OF CHAIRPERSONS

Shri Arjun Charan Sethi

Shri Hukmdeo Narayan Yadav

Shri Anandrao Adsul

Shri Pralhad Joshi

Dr. Ratna De (Nag)

Shri Ramen Deka

Shri Konakalla Narayana Rao

Shri K.H. Muniyappa

Dr. P. Venugopal

Shri Kalraj Mishra

SECRETARY GENERAL

Shrimati Snehlata Shrivastava

LOK SABHA DEBATES

LOK SABHA

Wednesday, April 04, 2018/Chaitra14, 1940 (Saka)

The Lok Sabha met at Eleven of the Clock

[HON. SPEAKER *in the Chair*]

... (*Interruptions*)

11 0 ¼ hrs

(At this stage, Shrimati V. Sathyabama and some other hon. Members came and stood on the floor near the Table.)

... (*Interruptions*)

11 01 hrs

ORAL ANSWER TO QUESTION

HON. SPEAKER : Q. No. 521, Shri J.J.T. Natterjee.

... (*Interruptions*)

HON. SPEAKER: The Minister.

... (*Interruptions*)

(Q. 521)

THE MINISTER OF LAW AND JUSTICE AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI RAVI SHANKAR PRASAD): A reply is laid on the Table of the House.

... (*Interruptions*)

HON. SPEAKER: Please go to your seats.

... (*Interruptions*)

HON. SPEAKER: The House stands adjourned to meet again at 12 o'clock.

11 02 hrs

The Lok Sabha then adjourned till Twelve of the Clock.

12 00 hrs

The Lok Sabha re-assembled at Twelve of the Clock.

(Hon. Speaker in the Chair)

... (Interruptions)

12 0 ½ hrs

(At this stage, Shrimati M. Vasanthi, Shri G. Hari and some other hon. Members came and stood on the floor near the Table.)

माननीय अध्यक्ष : माननीय सदस्यगण, विभिन्न विषयों पर कुछ सदस्यों से स्थगन प्रस्ताव की सूचनाएं प्राप्त हुई हैं। यद्यपि मामले महत्वपूर्ण हैं, लेकिन इसके लिए आज की कार्यवाही में व्यवधान डालना अनिवार्य नहीं है। इसलिए मैंने किसी भी स्थगन प्रस्ताव की सूचना को अनुमति प्रदान नहीं की है।

...(व्यवधान)

12 02 hrs

PAPERS LAID ON THE TABLE

HON. SPEAKER: Now, papers to be laid on the Table.

... (*Interruptions*)

THE MINISTER OF SCIENCE AND TECHNOLOGY, MINISTER OF EARTH SCIENCES AND MINISTER OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (DR. HARSH VARDHAN): I beg to lay on the Table:

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Science Congress Association, Kolkata, for the year 2016-2017, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Science Congress Association, Kolkata, for the year 2016-2017.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 9109/16/18]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Science and Engineering Research Board, New Delhi, for the year 2016-2017, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Science and Engineering Research Board, New Delhi, for the year 2016-2017.

- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library, See No. LT 9110/16/18]

- (5) A copy of the Science and Engineering Research Board (Secretary, Terms and Conditions of Service and Recruitment) (Amendment) Regulations, 2018 (Hindi and English versions) published in Notification No. SERB/RR-Secy/01/2016 in Gazette of India dated 9th March, 2018 under sub-section (3) of Section 4 of the Science and Engineering Research Board Act, 2008....

(Interruptions)

[Placed in Library, See No. LT 9111/16/18]

उत्तर पूर्वी क्षेत्र विकास मंत्रालय के राज्य मंत्री, प्रधान मंत्री कार्यालय में राज्य मंत्री, कार्मिक, लोक शिकायत और पेंशन मंत्रालय में राज्य मंत्री, परमाणु ऊर्जा विभाग में राज्य मंत्री तथा अंतरिक्ष विभाग में राज्य मंत्री (डॉ. जितेन्द्र सिंह): अध्यक्ष महोदया, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

- (1) केन्द्रीय सतर्कता आयोग अधिनियम, 2003 की धारा 14 की उपधारा (3) के अंतर्गत केन्द्रीय सतर्कता आयोग, नई दिल्ली के वर्ष 2017 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 9112/16/18]

- (2) अखिल भारतीय सेवा अधिनियम, 1951 की धारा 3 की उपधारा (2) के अंतर्गत निम्नलिखित अधिसूचनाओं की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)-

- (एक) भारतीय पुलिस सेवा (संवर्ग संख्या का नियतन) आठवां संशोधन विनियम, 2017, जो 21 दिसम्बर, 2017 के भारत के राजपत्र में अधिसूचना संख्या सा.का.नि. 1534 (अ) में प्रकाशित हुए थे।
- (दो) भारतीय पुलिस सेवा (वेतन) आठवां संशोधन नियम, 2017, जो 21 दिसम्बर, 2017 के भारत के राजपत्र में अधिसूचना संख्या सा.का.नि. 1535(अ) में प्रकाशित हुए थे।
- (तीन) भारतीय वन सेवा (संवर्ग संख्या का नियतन) आठवां संशोधन विनियम, 2017, जो 21 दिसम्बर, 2017 के भारत के राजपत्र में अधिसूचना संख्या सा.का.नि. 1536(अ) में प्रकाशित हुए थे।
- (चार) भारतीय वन सेवा (वेतन) आठवां संशोधन नियम, 2017, जो 21 दिसम्बर, 2017 के भारत के राजपत्र में अधिसूचना संख्या सा.का.नि. 1537(अ) में प्रकाशित हुए थे।
- (पाँच) भारतीय प्रशासनिक सेवा (संवर्ग संख्या का नियतन) तीसरा संशोधन विनियम, 2017, जो 22 दिसम्बर, 2017 के भारत के राजपत्र में अधिसूचना संख्या सा.का.नि.1584(अ) में प्रकाशित हुए थे।
- (छः) भारतीय प्रशासनिक सेवा (वेतन) चौथा संशोधन नियम, 2017, जो 22 दिसम्बर, 2017 के भारत के राजपत्र में अधिसूचना संख्या सा.का.नि. 1585(अ) में प्रकाशित हुए थे।
- (सात) भारतीय वन सेवा (संवर्ग संख्या का नियतन) नौवां संशोधन विनियम, 2017, जो 27 दिसम्बर, 2017 के भारत के राजपत्र में अधिसूचना संख्या सा.का.नि. 1586(अ) में प्रकाशित हुए थे।

- (आठ) भारतीय वन सेवा (वेतन) नौवां संशोधन नियम, 2017, जो 27 दिसम्बर, 2017 के भारत के राजपत्र में अधिसूचना संख्या सा.का.नि. 1587(अ) में प्रकाशित हुए थे।
- (नौ) भारतीय पुलिस सेवा (संवर्ग संख्या का नियतन) नौवां संशोधन विनियम, 2017, जो 29 दिसम्बर, 2017 के भारत के राजपत्र में अधिसूचना संख्या सा.का.नि. 1604(अ) में प्रकाशित हुए थे।
- (दस) भारतीय पुलिस सेवा (वेतन) नौवां संशोधन नियम, 2017, जो 29 दिसम्बर, 2017 के भारत के राजपत्र में अधिसूचना संख्या सा.का.नि. 1605(अ) में प्रकाशित हुए थे।
- (ग्यारह) भारतीय पुलिस सेवा (संवर्ग संख्या का नियतन) संशोधन विनियम, 2018, जो 28 फरवरी, 2018 के भारत के राजपत्र में अधिसूचना संख्या सा.का.नि. 197(अ) में प्रकाशित हुए थे।
- (बारह) भारतीय पुलिस सेवा (वेतन) संशोधन नियम, 2018, जो 28 फरवरी, 2018 के भारत के राजपत्र में अधिसूचना संख्या सा.का.नि. 198(अ) में प्रकाशित हुए थे। ... (व्यवधान)

[Placed in Library, See No. LT 9113/16/18]

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI RAJEN GOHAIN): I beg to lay on the Table: -

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013: -

- (i) Review by the Government of the working of the Madhepura Electric Locomotive Private Limited, New Delhi, for the year 2016-2017.
 - (ii) Annual Report of Madhepura Electric Locomotive Private Limited, New Delhi, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. ... (*Interruptions*)

[Placed in Library, See No. LT 9114/16/18]

महिला और बाल विकास मंत्रालय में राज्य मंत्री तथा अल्पसंख्यक कार्य मंत्रालय में राज्य मंत्री (डॉ. वीरेन्द्र कुमार): अध्यक्ष महोदया, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

- (1) (एक) हज कमेटी ऑफ इंडिया, मुंबई के वर्ष 2016-2017 के वार्षिक लेखाओं की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा उन पर लेखापरीक्षा प्रतिवेदन।
(दो) हज कमेटी ऑफ इंडिया, मुंबई के वर्ष 2016-2017 के लेखापरीक्षित लेखाओं की सरकार द्वारा समीक्षा के बारे में विवरण (हिन्दी तथा अंग्रेजी संस्करण)
- (2) उपर्युक्त (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 9115/16/18]

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS,
FOOD AND PUBLIC DISTRIBUTION AND MINISTER OF STATE IN THE
MINISTRY OF COMMERCE AND INDUSTRIES (SHRI C.R. CHAUDHARY):

On behalf of Shri P. P. Chaudhary, I beg to lay on the Table: -

- (1) (i) A copy of the Annual Accounts (Hindi and English versions) of the National Legal Services Authority, New Delhi, for the year 2015-2016 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) on the Audited Accounts of the National Legal Services Authority, New Delhi, for the year 2015-2016.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. ... (*Interruptions*)

[Placed in Library, See No. LT 9116/16/18]

12 03 hrs

COMMITTEE ON ABSENCE OF MEMBERS FROM
SITTINGS OF THE HOUSE

11th Report

SHRI P. KARUNAKARAN (KASARGOD): I beg to present the Eleventh Report (Hindi and English versions) of the Committee on Absence of Members from the Sittings of the House. ... (*Interruptions*)

12 03 ½ hrs

STANDING COMMITTEE ON HOME AFFAIRS

210th and 211th Reports

SHRI S. SELVAKUMARA CHINNAYAN (ERODE): I beg to lay on the Table the following Reports (Hindi and English versions) of the Standing Committee on Home Affairs: -

(1) 210th Report on the Demands for Grants (2018-19) of the Ministry of Development of North Eastern Region.

(2) 211th Report on the Cyclone Ockhi-Its Impact on Fishermen and Damage Caused by it.

... (*Interruptions*)

HON. SPEAKER: Shri M.J. Akbar- not present.

... (*Interruptions*)

12 04 hrs**STATEMENTS BY MINISTERS**

(i) Status of implementation of the recommendations contained in the 303rd Report of the Standing Committee on Science and Technology, Environment and Forests on Action Taken by the Government on the recommendations contained in the 295th Report of the Committee on Demands for Grants (2017-18), pertaining to the Department of Biotechnology, Ministry of Science and Technology*

THE MINISTER OF SCIENCE AND TECHNOLOGY, MINISTER OF EARTH SCIENCES AND MINISTER OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (DR. HARSH VARDHAN): I beg to lay a statement regarding the status of implementation of the recommendations contained in the 303rd Report of the Standing Committee on Science and Technology, Environment and Forests on Action Taken by the Government on the recommendations contained in the 295th Report of the Committee on Demands for Grants (2017-18), pertaining to the Department of Biotechnology, Ministry of Science and Technology.

* Laid on the Table and also placed in Library, See No. LT 9118/16/18

... (*Interruptions*)

12 05 hrs

(ii) Status of implementation of the recommendations contained in the 27th Report of the Standing Committee on Coal and Steel on Demands for Grants (2017-18), pertaining to the Ministry of Coal^{*}

THE MINISTER OF RAILWAYS AND MINISTER OF COAL (SHRI PIYUSH GOYAL): Madam, I beg to lay a statement regarding the status of implementation of the recommendations contained in the 27th Report of the Standing Committee on Coal and Steel on Demands for Grants (2017-18), pertaining to the Ministry of Coal. ... (*Interruptions*)

^{*} Laid on the Table and also placed in Library, See No. LT 9119/16/18

12 05 ½ hrs

(iii) Status of implementation of the recommendations contained in the 19th Report of the Standing Committee on Labour on 'Deployment of Contract/Casual/Sanitation Workers for perennial nature of jobs in MTNL', pertaining to the Department of Telecommunications, Ministry of Communications*

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS AND MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MANOJ SINHA): Madam, I beg to lay a statement regarding the status of implementation of the recommendations contained in the 19th Report of the Standing Committee on Labour on 'Deployment of Contract/Casual/Sanitation Workers for perennial nature of jobs in MTNL', pertaining to the Department of Telecommunications, Ministry of Communications. ... (*Interruptions*)

* Laid on the Table and also placed in Library, See No. LT 9120/16/18

12 06 hrs

(iv) (a) Status of implementation of the recommendations contained in the 3rd Report of the Standing Committee on External Affairs on Demands for Grants (2014-15), pertaining to the Ministry of Overseas Indian Affairs*

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS
(GEN. VIJAY KUMAR SINGH (RETD.)): Madam, I beg to lay a statement regarding the status of implementation of the recommendations contained in the 3rd Report of the Standing Committee on External Affairs on Demands for Grants (2014-15), pertaining to the Ministry of Overseas Indian Affairs. ...
(Interruptions)

* Laid on the Table and also placed in Library, See No. LT 9121/16/18

(b) Status of implementation of the recommendations contained in the 5th Report of the Standing Committee on External Affairs on Demands for Grants (2015-16), pertaining to the Ministry of Overseas Indian Affairs *

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS
(GEN. VIJAY KUMAR SINGH (RETD.)) : Madam, I beg to lay a statement regarding the status of implementation of the recommendations contained in the 5th Report of the Standing Committee on External Affairs on Demands for Grants (2015-16), pertaining to the Ministry of Overseas Indian Affairs. ...
(Interruptions)

* Laid on the Table and also placed in Library, See No. LT 9122/16/18

(c) Status of implementation of the recommendations contained in the 13th Report of the Standing Committee on External Affairs on Demands for Grants (2012-13), pertaining to the Ministry of Overseas Indian Affairs*

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS
(GEN. VIJAY KUMAR SINGH (RETD.)) : Madam, I beg to lay a statement regarding the status of implementation of the recommendations contained in the 13th Report of the Standing Committee on External Affairs on Demands for Grants (2012-13), pertaining to the Ministry of Overseas Indian Affairs. ...
(Interruptions)

* Laid on the Table and also placed in Library, See No. LT 9123/16/18

(d) Status of implementation of the recommendations contained in the 19th Report of the Standing Committee on External Affairs on Demands for Grants (2013-14), pertaining to the Ministry of Overseas Indian Affairs*

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS
(GEN. VIJAY KUMAR SINGH (RETD.)) : Madam, I beg to lay a statement regarding the status of implementation of the recommendations contained in the 19th Report of the Standing Committee on External Affairs on Demands for Grants (2013-14), pertaining to the Ministry of Overseas Indian Affairs. ...

(Interruptions)

* Laid on the Table and also placed in Library, See No. LT 9124/16/18

(e) Status of implementation of the recommendations contained in the 13th Report of the Standing Committee on External Affairs on 'India's Soft Power Diplomacy including role of Indian Council for Cultural Relations (ICCR) and Indian Diaspora', pertaining to the Ministry of External Affairs^{*}

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS
(GEN. VIJAY KUMAR SINGH (RETD.)) : Madam, I beg to lay a statement regarding the status of implementation of the recommendations contained in the 13th Report of the Standing Committee on External Affairs on 'India's Soft Power Diplomacy including role of Indian Council for Cultural Relations (ICCR) and Indian Diaspora', pertaining to the Ministry of External Affairs. ...
(Interruptions)

^{*} Laid on the Table and also placed in Library, See No. LT 9125/16/18

(f) Status of implementation of the recommendations contained in the 25th Report of the Standing Committee on External Affairs on 'Passport Seva Project-Targets and Achievements', pertaining to the Ministry of External Affairs^{*}

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS
(GEN. VIJAY KUMAR SINGH (RETD.)) : Madam, I beg to lay a statement regarding the status of implementation of the recommendations contained in the 25th Report of the Standing Committee on External Affairs on 'Passport Seva Project-Targets and Achievements', pertaining to the Ministry of External Affairs. ... (*Interruptions*)

^{*} Laid on the Table and also placed in Library, See No. LT 9126/16/18

(g) Status of implementation of the recommendations contained in the 15th Report of the Standing Committee on External Affairs (15th Lok Sabha) on 'Problems relating to Overseas Indian Marriages: Scheme for providing legal/financial assistance/rehabilitation to Indian Women deserted by their Overseas Indian Spouses', pertaining to the Ministry of External Affairs^{*}

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS
(GEN. VIJAY KUMAR SINGH (RETD.)) : Madam, I beg to lay a statement regarding the status of implementation of the recommendations contained in the 15th Report of the Standing Committee on External Affairs (15th Lok Sabha) on 'Problems relating to Overseas Indian Marriages: Scheme for providing legal/financial assistance/rehabilitation to Indian Women deserted by their Overseas Indian Spouses', pertaining to the Ministry of External Affairs. ...
(Interruptions)

^{*} Laid on the Table and also placed in Library, See No. LT 9127/16/18

12 07 hrs

**STATEMENT CORRECTING REPLY TO UNSTARRED QUESTION NO. 3198
DATED 14TH MARCH, 2018 REGARDING ABSCONDING BUSINESSMEN
ALONGWITH REASONS FOR DELAY^{*}**

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS
(GEN. VIJAY KUMAR SINGH (RETD.)) : Madam, on behalf of Shri M.J. Akbar,
I beg to lay a statement (i) correcting the reply given on 14th March, 2018 to
Unstarred Question No. 3198 by Sarvashri Md. Badruddoza Khan, Kaushal
Kishore, Mohd. Salim and Ramdas C. Tadas, MPs., regarding 'Absconding
Businessmen' and (ii) giving reasons for delay in correcting the reply. ...
(Interruptions)

^{*} Laid on the Table and also placed in Library, See No. LT 9117/16/18

In reply given to part (b) of the Lok Sabha Unstarred Question No. 3198 answered by the Ministry of External Affairs on 14 March, 2018 regarding 'Absconding Businessmen' an inadvertent error has been spotted in Para 2 of the reply to (b) of the aforesaid question, wherein the name of Mr. Nilesh Parrekh was inadvertently included in the list of businessmen absconding abroad in CBI cases.

Consequently :

"The name of Mr. Nilesh Parrekh may please be taken as removed from the list of businessmen absconding abroad."

The error has been noticed and hence this correcting statement is being made. Accordingly, a copy of revised reply after incorporating necessary correction in the reply to Part (b) of Parliament Question No. 3198 is enclosed.

The delay is regretted.

Revised Reply**ABSCONDING BUSINESSMEN**

3198. SHRI MD. BADARUDDOZA KHAN:

SHRI KAUSHAL KISHORE:

SHRI MOHD. SALIM:

SHRI RAMDAS C. TADAS

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) whether many businessmen of our country have absconded after doing scams and settled in various other countries;
- (b) if so, the list of such fraud businessmen who are absconding; and
- (c) the details of action taken by the Government so far to bring them back to the country?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS

[SHRI M. J. AKBAR]

(a) and (b) Yes Madam. As per the list provided by the Directorate of Enforcement, New Delhi, the following persons involved in cases under investigation by Directorate of Enforcement are reported to have absconded from India: (i) Mr. Vijay Mallya (ii) Mr. Jatin Mehta (iii) Mr. Lalit Modi (iv) Mr. Nirav Modi (v) Mr. Mehul Choksi (vi) Mr. Ritesh Jain (vii) Mr. Sanjay Bhandari (viii) Mr. Nitin Jayantilal Sandesara (ix) Mr. Chetan Jayantilal Sandesara (x) Mr. Dharminder Singh Anand (xi) Mr. Ashish Jobanputra (xii) Ms. Priti Jobanputra.

In addition, as per the list provided by the CBI, New Delhi, the businessmen absconding abroad in CBI cases are: (i) Mr. Vijay Mallya (ii) Mr. Soumit Jena (iii) Mr. Vijaykumar Revabhai Patel (iv) Mr. Sunil Ramesh Rupani (v) Mr. Pushpesh Kumar Baid (vi) Mr. Surender Singh (vii) Mr. Angad Singh (viii) Mr. Harsahib Singh (ix) Ms. Harleen Kaur (x) Mr. Ashish Jobanputra (xi) Mr. Jatin Mehta (xii) Mr. Nirav Modi (xiii) Mr. Neeshal

Modi (xiv) Mrs. Ami Nirav Modi (xv) Mr. Mehul Choksi (xvi) Mr. Chetan Jayantilal Sandesara (xvii) Ms. Dipti Chetan Sandesara (xviii) Mr. Nitin Jayantilal Sandesara (xix) Mr. Sabhya Seth (xx) Mr. Umesh Parekh (xxi) Mr. Sunny Kalra (xxii) Ms. Aarti Kalra (xxiii) Mr. Sanjay Kalra (xxiv) Mrs. Varsha Kalra (xxv) Mr. Hemant Gandhi (xxvi) Mr. Ishwarbhai Bhat (xxvii) Mr. M.G. Chandrasakhar (xxviii) Mr. Cheriya Vannarakkal Sudeer (xxix) Mr. Nausha Kadeejath and (xxx) Mr. Cheriya Veettil Sadique.

(c) The Ministry of External Affairs received extradition requests from CBI in respect of Mr. Vijay Mallya, Mr. Ashish Jobanputra, Mr. Pushpesh Kumar Baid, Mr. Sanjay Kalra, Mrs. Varsha Kalra and Mrs. Arti Kalra which have been sent to the concerned foreign countries for their consideration. The extradition request from CBI in respect of Mr. Sunny Kalra is under process by the Ministry of External Affairs. As per the information provided by Ministry of Finance, the Government has decided to introduce the 'Fugitive Economic Offenders Bill, 2018' in the Parliament. The Bill would help in laying down measures to deter fugitive economic offenders from evading the process of Indian law. The Bill, inter alia, provides for expeditious confiscation of proceeds of crime and properties of the fugitive economic offender with a view to make him submit to the jurisdiction of courts in India.

12 08 hrs

**STATUTORY RESOLUTION RE: NOTIFICATION TO INCREASE BASIC
CUSTOMS DUTY ON POPULATED, LOADED OR STUFFED PRINTED
CIRCUIT BOARDS**

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SHIV
PRATAP SHUKLA): Madam, on behalf of Shri Arun Jaitley, I beg to move:

“In pursuance of section 8A (1) of the Customs Tariff Act, 1975, read with sub-section (3) of section 7 of the said Act, this House hereby approves of notification No. 36/2018-Customs, dated 2nd April, 2018 which seeks to increase the basic customs duty (BCD) on populated, loaded or stuffed printed circuit boards, falling under tariff item 8517 70 10, of the Customs Tariff Act, 1975 from Nil to 10%.”

... (Interruptions)

HON. SPEAKER: The question is:

“In pursuance of section 8A (1) of the Customs Tariff Act, 1975, read with sub-section (3) of section 7 of the said Act, this House hereby approves of notification No. 36/2018-Customs, dated 2nd April, 2018 which seeks to increase the basic customs duty (BCD) on populated, loaded or stuffed printed circuit boards, falling under tariff item 8517 70 10, of the Customs Tariff Act, 1975 from Nil to 10%.”

The motion was adopted.

12 09 hrs

OBSERVATION BY THE SPEAKER
Notices of Motion of No Confidence

HON. SPEAKER: Hon. Members, I have received notices of Motion of No-Confidence in the Council of Ministers from Sarvashri Mekapati Raja Mohan Reddy, N.K. Premachandran, Y.V. Subba Reddy, P.V. Midhun Reddy, Thota Narasimham, Kesineni Srinivas, Mohammad Salim, P. Karunakaran, Ram Mohan Naidu Kinjarapu, Shrimati Butta Renuka and Shri Jyotiraditya M. Scindia.

... (Interruptions)

HON. SPEAKER: I am duty bound to bring the notices before the House. Unless the House is in order I will not be in a position to count the 50 Members who have to stand in their assigned places.

... (Interruptions)

HON. SPEAKER: They have to stand in their assigned places until I do the head count. Order in the House is very necessary so that I can ascertain as to whether the leave has been granted or not. Please go back to your seats.

... (Interruptions)

HON. SPEAKER: I cannot give you justice while you all are standing here. You have to go back to your seats.

... (Interruptions)

HON. SPEAKER: Since the House is not in order, I will not be able to bring the notices before the House.

... (*Interruptions*)

HON. SPEAKER: The House stands adjourned to meet again on Thursday, the 5th April, 2018.

12 11 hrs

*The Lok Sabha then adjourned till Eleven of the Clock
on Thursday, April 5, 2018 / Chaitra 15, 1940 (Saka).*
